

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'I-1' : NEW DELHI)**

**BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
and
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.5889/Del./2017
(ASSESSMENT YEAR : 2013-14)**

McKinsey Knowledge Centre India Pvt. Ltd., vs. DCIT,
3rd Floor, Block – III, Vatika Business Park, Circle 16 (2),
Sector 49, Sohna Road, New Delhi.
Gurgaon – 122 018 (Haryana).

(PAN : AACCM2356G)

(APPELLANT)

(RESPONDENT)

**ASSESSEE BY : Shri Harpreet Singh Ajmani, Advocate
REVENUE BY : Shri Surender Pal, CIT DR**

Date of Hearing : 16.02.2021

Date of Order : 16.02.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, McKinsey Knowledge Centre India Pvt. Ltd. (hereinafter referred to as 'the assessee'), by filing the present appeal, sought to set aside the impugned order dated 19.07.2017 passed by the Assessing Officer u/s 143 (3) r/w section 144C of the Income-tax Act, 1961 (for short 'the Act') qua the assessment year 2013-14.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed necessary Forms 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 16th day of February, 2021 after the conclusion of the virtual hearing.

Sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 16TH day of February, 2021
TS**

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A).
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.